

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:128
ANSWERED ON:01.03.2005
DRAFT MASTER PLAN, 2001 FOR DELHI
Singh Shri Kirti Vardhan;Yaskhi Shri Madhu Goud

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority has prepared Draft Master Plan, 2021 for Delhi;
- (b) if so, the salient features thereof;
- (c) the projected population proposed to meet the needs in the Master Plan;
- (d) whether various sections of the society are expressing their unhappiness with the documents;
- (e) if so, the details in this regard;
- (f) whether the DDA has consulted the Government of NCT of Delhi before finalising the draft;
- (g) if not, the reasons therefor;
- (h) whether the DDA has received any objections/suggestions from the Government of NCT of Delhi in regard to the Master Plan, 2021;
- (i) if so, the details thereof; and
- (j) the final decision taken by the Union Government thereon?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABIAZAD)

(a): Yes, Sir.

(b): The draft Master Plan for Delhi-2021 has laid down detailed policies on various aspects like Shelter, Trade & Commerce, Wholesale Trade, Transportation, Social and Physical Infrastructure, etc. It has also laid emphasis on provision of one and two room dwelling units to majority of targeted population; redensification along Metro corridors and major transport networks; emphasis on closer linkage and synergy with the National Capital Region; involvement of the private sector in land assembly and development as well as housing; setting up of a high level committee for periodic review and monitoring of the plan, etc.

(c): The estimated population projected for the year 2021 is 230 lacs.

(d)to(j): The draft Master Plan 2021 has been prepared by the Delhi Development Authority (DDA) in consultation with various concerned agencies including the Government of National Capital Territory of Delhi. Their observations/suggestions have been appropriately incorporated in the draft.

The Delhi development Act, 1957 provides for inviting objections/suggestions from the public on the draft Master Plan and consider them before its finalization. Accordingly, the Union Government has permitted DDA to notify the draft Master Plan for Delhi-2021 for inviting objections/suggestions from the public within a period of 90 days.